

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3450  
ANSWERED ON FRIDAY THE 04<sup>TH</sup> AUGUST, 2017  
[SHRAVANA 13, 1939 (SAKA)]**

**CARTELIZATION OF CEMENT INDUSTRY**

**QUESTION**

**3450. SHRI KONDA VISHWESHWAR REDDY:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Competition Commission of India (CCI) stands by its previous orders of penalising certain cement companies for alleged cartelization and if so, the details thereof;**
- (b) the steps taken by the Government to ensure the cement industry is free of such non-competitive and illegal practices; and**
- (c) whether the Government is considering to set up any regulatory authority for cement industry and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE**

**IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)**

**कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(श्री अर्जुन राम मेघवाल)**

**(a) & (b) The Competition Commission of India (CCI) penalised cement companies having found them guilty of cartelisation vide orders dated 30.07.2012 and 20.06.2012 respectively. In the first order, penalty of Rs.397.51 Crore on Shree Cement and, in the second order, a total penalty of Rs.6316.59 Crore on 10 cement companies and Rs.73 Lakh on the Cement Manufacturers Association (CMA) was imposed.**

**The CCI, in pursuance of remand of the matter by the erstwhile Competition Appellate Tribunal (COMPAT), heard the parties afresh, and passed final orders in both the cases on 31.08.2016 re-iterating the penalties imposed earlier.**

**(c) Government in the Department of Industrial Policy and Promotion has stated that no such proposal is being considered.**

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